

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 136**  
**(IB)-2580(PB)/2019**

**IN THE MATTER OF:**

M/s. Steller Corporation . . . . Applicant/petitioner  
Vs.  
M/s. Sumanglam Impex Pvt. Ltd. . . . . Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 06.12.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: Mr. Hitesh Sachar, Ms. Srishti Badhwar,  
Adv.  
For the respondent Mr. Ritwik Shukla, Adv.

**ORDER**

Learned counsel for the corporate debtor seeks and is granted ten days time to file reply with a copy in advance to the counsel for the petitioner.

List for arguments on 13.01.2020.

— *Sd* —  
**(M.M.KUMAR)**  
**PRESIDENT**

— *Sd* —  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**